

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 895
TO BE ANSWERED ON 14TH DECEMBER, 2018**

UNLICENSED AND NON-REGISTERED RESTAURANTS

895. SHRI ASADUDDIN OWAISI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Food Safety and Standards Authority of India (FSSAI) issued strict directives in July 2018 asking e-Commerce sites to remove all unlicensed and non-registered restaurants from their listing by September 30, 2018 and if so, the details thereof;
- (b) whether such e-Commerce companies have delisted nearly 10,500 restaurants from the list and submitted it to FSSAI for further action and if so, the details thereof;
- (c) the action taken so far by FSSAI against such restaurants; and
- (d) the further steps taken or being taken by FSSAI in the interest of consumers to get quality food through e-Commerce companies?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): Yes. Food Safety and Standards Authority of India (FSSAI), in the month of July, 2018 directed e-Commerce companies who are involved in the food business as aggregator or facilitator or direct dealing, to implement the guidelines of e-Commerce Food Business Operators (FBOs) and delist the FBOs which are not having license or registration under Food Safety and Standards (FSS) Act, 2006.

The Food delivery aggregators informed that they have already initiated action against the defaulting partner hotels/restaurants. As per information received, Zomato has delisted 2500, Swiggy 4000, Foodpanda 1800, Uber eats 2000 and foodcloud 200 unlicensed /unregistered FBOs.

(c) & (d): The implementation and enforcement of Food Safety and Standards (FSS) Act, 2006, Rules and Regulations made thereunder, primarily rests with State/Union Territories Governments. Commissioner of Food Safety of all States/UTs have been requested to take necessary action to bring all such FBOs under the ambit of FSS Act, 2006 through licensing /registration as in terms of Section 31 of FSS Act, 2006, no food business operator shall commence or carry on any food business without license or registration under the said Act.

Further, regular surveillance, monitoring, inspection and random sampling of food products, are carried out by the officials of Food Safety Departments of the respective States/UTs to check compliance of the standards and norms laid down under FSS Act, 2006, and the Rules and Regulations made thereunder. In cases where the food samples are found to be non-conforming, penal action has been initiated against the defaulting Food Business Operators as per provisions of the FSS Act, Rules and Regulations made thereunder.